GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 562 (TO BE ANSWERED ON 05.02.2020)

ELECTION IN GOVERNMENT EMPLOYEES RESIDENTIAL ASSOCIATION

†562. SHRI KAUSHAL KISHORE:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether any person who has won elections twice on the post of Head/Secretary from Type-I Government quarters category in the Central Government Employee Residential Association is authorized/eligible for contesting the RWA election on the same post after shifting to Type-II quarters category in the same colony;
- (b) if so, the details thereof during the last three years including the reasons therefor; and
- (c) if not, the details of the colonies including Aram Bagh where such persons are working in RWA on the said posts and the action taken against them?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) & (b): As per provisions of Model Constitution in respect of Residents Welfare Associations recognized by this Department, no office-bearers i.e., President, Vice-President, Secretary and Treasurer shall hold any of these offices for more than two terms continuously (Block years) i.e. for a period of 4 (four) years. He/she may continue in the Managing Committee in any other capacity. A member of the Managing Committee may, however, seek office after a lapse of one term (two years) to any of the above mentioned four posts.
- (c): A complaint has been received regarding an office bearer in Aram bagh which is being looked into.
